

M. D. Annie and Others

Vs

State of Kerala and Others, and Other Connected Writ Petitions

Writ Petition (Civil) Nos. 460, 458, 572, 573, 574, 468, 649, 670, 630, 844 and 252 of 1987

(Sabyasachi Mukharji, G. L. Oza JJ)

11.08.1987

ORDER

1. After hearing the learned counsel for both the parties we feel that the appropriate order to be passed in this case should be in the same terms as Smt. P. K. Narayani v. State of Kerala [AIR 1984 SC 534 : 1984 Supp SCC 212 : 1984 SCC (L&S) 640]. The State Governments is directed to take steps as early as possible to ascertain the number of vacancies that will have to be filled up by resorting to recruitment through Public Service Commission. Immediately after such ascertainment the State Government shall write of the Public Service Commission to hold an examination to select candidates to fill up the vacancies. Until a selected candidate is able to join the post to which he is selected the ad hoc employee who is now working in any post shall continue in that post. This order does not confer any other type of right on the ad hoc employees. We hope that the entire process of selection and appointment of fresh candidates will be completed within six months from today.

2. If there are any candidates who are already selected by the Public Service Commission and who are not yet "advised to join" they may be issued such advices and on those candidates reporting for duty the ad hoc employees working in these posts shall vacate the posts. All the petitions are accordingly disposed of.

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